



LEGISLATIVE ASSEMBLY STATE OF GOA

**THE GOA PANCHAYAT RAJ
(AMENDMENT) BILL, 2021**

(Bill No. 46 of 2021)

(As Passed by the Legislative Assembly of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY COMPLEX, PORVORIM, GOA
JULY, 2021**

THE GOA PANCHAYAT RAJ (AMENDMENT) BILL, 2021

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further to amend the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994).

BE it enacted by the Legislative Assembly of Goa in the Seventy second Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Panchayat Raj (Amendment) Act, 2021.

(2) It shall come into force on such date, as the Government may, by notification in the Official Gazette, appoint.

2. Amendment of Section 2.— In section 2 of the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994) (hereinafter referred to as the “principal Act”),-

(i) clauses (1), (1-A) and (1-B) shall be renumbered as (1-A), (1-B) and (1-C) and before clause (1-A) so renumbered, the following clause shall be inserted, namely:-

“(1) **“alteration”** means a structural change, such as removal of part of a building or a change to the structure of the building such as construction of roof with R.C.C. material;”;

(ii) after clause (17), the following clause shall be inserted, namely:-

“(17-A) **“Registered Structural Engineer”** means a structural Engineer as defined in clause (129) of regulation 2 of the Goa Land Development and Building Construction Regulations, 2010. Such Engineer shall be registered with the Town and Country Planning Department under the said Regulations;”;

(iii) after clause (20A), the following clause shall be inserted, namely:—

“(20-B) **“Single dwelling unit”** means an independent housing unit with facility of living, cooking and sanitary requirements;”.

3. Amendment of section 7.— In section 7 of the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994) (hereinafter referred to as the “said Act”),-

(i) in sub-section (3), for the word “Director” the expression, “State Election Commission in consultation with the Government,” shall be substituted;

(ii) in first proviso to sub-section (4) and sub-section (5), for the word “Government”, wherever it occurs, the expression, “State Election Commission in consultation with the Government,” shall be substituted.

3A. Amendment of section 12.— In section 12 of the principal Act, in sub-section (2), for the expression “clause (b) or clause (c)”, the expression “clause (b), clause (c) or clause (d)” shall be substituted.

3B. Amendment of section 15.— In section 15 of the principal Act, after the existing proviso, the following proviso shall be inserted, namely:-

“Provided further that nothing contained in this section shall apply if,—

(a) the remainder of the term of a member in relation to a vacancy is less than one year; or

(b) the State Election Commission in consultation with the Government certifies that it is difficult to hold the bye-election within the said period.

4. Amendment of section 66.— In section 66 of the principal Act, after sub-section (1), the following proviso shall be inserted, namely:—

“ Provided that alteration of a building which consists of a single dwelling unit constructed or in existence before the commencement of this Act shall be permitted to the extent of replacement of tiles roofing with the R.C.C. slab roofing upon production of certificate of stability of such building issued by the Registered Structural Engineer.”.

5. Amendment of section 119.— In section 119 of the said Act, for the word “Government”, the expression “State Election Commission in consultation with the Government,” shall be substituted.

6. Amendment of section 153.— In section 153 of the principal Act, after sub-section (1) the following sub-section shall be inserted, namely:—

“(1A) The tax as aforesaid shall also be levied on buildings constructed without authorization within the limits of Panchayat area:

Provided that nothing in this sub-section shall amount to regularization of unauthorized construction of such building:

Provided further that nothing in this sub-section shall prevent any competent authority from taking any action against such building in accordance with law." ^(k)
